

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 818 of 2020**

**IN THE MATTER OF:**

**Damodar Muddukrishna**

**...Appellant**

**Versus**

**Cygilant (India) Research & Development Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Mithun Shashank and Mr. M. V. Mukunda,  
Advocates.**

**For Respondent:**

**O R D E R**  
**(Through Virtual Mode)**

**24.09.2020:** The issue raised in this appeal is that denial qua discharge of liability in respect to statutory dues does not fall within the ambit of pre-existing dispute and the impugned order rejecting Appellant's application under Section 9 of the I&B Code on the ground of pre-existence of dispute is unsustainable.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **6<sup>th</sup> November, 2020.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

*am/gc*